## CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 040/00320/2019

Date of Decision: 01.10.2019

## THE HON'BLE MRS. MANJULA DAS, JUDICIAL MEMBER THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER

Shri Utpal Das
 Superintendent
 Son of Late Jitendra Das
 Office of CGST, Guwahati Division – II
 GST Bhawan, Kedar Road, Guwahati Pin – 781001.

....Applicant

By Advocate(s): Dr J. L. Sarkar

Sri G. J. Sharma

-AND-

- The Union of India
   Represented by the Secretary to the Government of India
   Department of Revenue
   Ministry of Finance, New Delhi 110001.
- The Chairman
   Central Board of Indirect Taxes and Customs
   Ministry of Finance
   Department of Revenue
   North Block, New Delhi 110001.
- The Chief Commissioner
   Customs, Central Excise and CGST, Guwahati Zone
   GST Bhawan, Kedar Road, Guwahati 781001.
- Commissioner
   Goods & Service Tax Commissionarate
   Morellow Compound, M.G. Road, Shillong 793001.

5. The Assistant Commissioner
Of Chief Commissioners office, CGST and Customs
GST Bhawan, Kedar Road, Guwahati – 781001.

....Respondents

## **ORDER (ORAL)**

## MANJULA DAS, JUDICIAL MEMBER:

This O.A. has been preferred by the applicant under Section 19 of Administrative Tribunal Act, 1985 seeking the following reliefs:

- "8.1 That the Hon'ble Tribunal be pleased to set aside and quash the impugned Establishment Order no. 31/2019 dated 14.08.2019 (Annexure-A1), impugned order No. 34/2019 dated 30.08.2019 (Annexure-A2), impugned letter dated 24.09.2019 (Annexure-A3) and impugned letter dated 26.09.2019 (Annexure-A4) so far the applicant is concerned.
- 8.2. That the Hon'ble tribunal be pleased direct the respondent No. 3 to accommodate the applicant in any post of Superintendent against the existing vacancy at Guwahati in modification of the impugned Establishment Order No. 31/2019 dated 14.08.2019 (Annexure-A1) and impugned order No. 34/2019 dated 30.08.2019 (Annexure-A2).
- 8.3 Any other relief or reliefs as the Hon'ble Tribunal may deem fit and proper, including the cost of the case."
- 2. At the outset of the moving of the application, Dr. J. L. Sarkar, learned counsel for the applicant prays for liberty to file a comprehensive representation before the appropriate authority.

3. By accepting the prayer made by the learned counsel for the applicant as well as without going into the merit of the case and without issuing notice to the respondents we direct the applicant to make a comprehensive representation ventilating his grievances before the appropriate authority within a period of 15 days from the date of receipt copy of this order. On receipt of such representation, the respondent authorities shall consider and dispose of the same and pass a reasoned and speaking order within a period of two

- 4. It is made clear that whatever decision to be arrived by the respondent authorities shall be communicated to the applicant forthwith. Till such time, status quo shall be maintained.
- 6. With the above direction, O.A. stands disposed of accordingly at the admission stage. No order as to costs.

(N. NEIHSIAL)
MEMBER (A)

months thereafter.

(MANJULA DAS)
MEMBER (J)